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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No.260/00339 of 2015
Cuttack, this the 8th day of July, 2015

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)

Purna Chandra Pradhan,
aged about 60 years,
Son of Maguni Pradhan,
Plot No.1341/67, Mahanadi Vihar,
P.O.-Naya Bazar, P.S.-Chauliagnaj, Dist-Cuttack,
Retired as Accounts Officer,
Office of the Director of Accounts (Postal),
Mahanadi Vihar, At-Manahadi Vihar,
P.O.-Naya Bazar, P.S.-Chauliagnaj, Dist-Cuttack.

..... Applicant
(Advocates: M/s. T.K. Mishra, S. Mohanty)

VERSUS

Union of India Represented through

1. Ministry of Communication & I.T,
Department of Posts,
Director General of Post,
Dak Bhawan, Sansad Marg,
New Delhi-110 001.
2. Secretary, Ministry of Communication & I.T,
Department of Telecommunication,
Sanchar Bhawan, Sansad Marg,
New Delhi-110 001.
3. Secretary,
Ministry of Personnel Public Grievance and Pension
(Department of Personnel and Training),
North Block, New Delhi-110 001.
4. Deputy Director General,
Postal Accounts and Finance,
Postal Account Wing, Dak Bhawan,
Sansad Marg, New Delhi-110 001
5. Member (Finance),
Department of Telecommunications,
Sanchar Bhawan, Sansad Marg,
New Delhi-110 001.
6. Director of Accounts (Postal),
Mahanadi Vihar, At-Manahadi Vihar,
P.O.-Naya Bazar, P.S.-Chauliagnaj,
Dist-Cuttack, Pin-753 004.

..... Respondents
(Advocate: Mr. C.M. Singh)

[Signature]

ORDER(Oral)

A.K. PATNAIK, MEMBER (J):

Heard Mr. T. K. Mishra, Learned Counsel appearing for the Applicant and Mr. C.M. Singh, Ld. ACGSC appearing for the Respondent, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. The factual matrix of the case is that the applicant initially joined as Postal Assistant on 16.01.1979. Thereafter he has been promoted to Junior Accounts Officer and joined in Postal Accounts Wing under the control of Director of Accounts (Postal), Cuttack. When the matter stood thus the applicant was promoted as Communication Accounts Officer and posted under Telecommunication Department w.e.f. 15.05.2012 under Guwahati Telecom Region in the State of Assam. After serving more than two years in Telecommunication Department he was again transferred to the Office of the Director of Accounts (Postal), Cuttack and joined there on 23.09.2014. On attaining the age of superannuation the applicant retired from service from the Office of the Director of Accounts (Postal), Cuttack on 31.01.2015. Learned Counsel for the applicant submitted that prior to retirement the applicant has submitted a representation before the Deputy Director General (Postal) Accounts and Finance i.e, Respondent No.4 for consideration of his promotion to the cadre of Senior Accounts officer in P & T Accounts and Finance Service Group-B vide representation dated 14.01.2015 (Annexure-A/7) and after retirement also the applicant submitted a representation dated 12.02.2015 (Annexure-A/8) before Respondent No.5 to give him promotion keeping the eligibility date as 01.01.2015. But till date no reply has been received by the applicant. Hence, he has approached this Tribunal in the present O.A. with a prayer to direct respondent No.4 to promote the applicant notionally with effect from 01.01.2015 and to direct the Director (Accounts) Postal, Cuttack to fix the pay and increments at par with Senior Accounts Officer with effect from 01.01.2015. And further direction may be issued to the respondents to disburse all the service and consequential benefits at par with Senior Accounts Officer from 01.02.2015.

3. In view of the aforesaid facts as the representation dated 12.02.2015(Annexure-A/8) is still pending with the Respondent No.5, at this stage, we dispose of this O.A. by directing Respondent No.5 to consider and



dispose of the said representation dated 12.02.2015 (Annexure-A/8) and communicate the result thereof to the applicant by way of a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. However, we have not expressed any opinion on the merit of the matter and the points raised by the applicant in his representation are kept open for the authorities to consider the same as per rules, regulations and law in force. Further, we make it clear that if after such consideration the applicant is found to be entitled to such benefits then expeditious steps be taken within a period of 90 days from the date of such consideration to grant the same to the applicant. However, if in the meantime, the said representation has already been disposed of, then the result thereof be communicated to the applicant within a period of 15 days from the date of receipt of copy of this order.

4. On the prayer made by Mr. T.K. Mishra, Ld. Counsel for the applicant, copy of this order, along with paper books, be sent to Respondent Nos.4 & 5 by Speed Post at the cost of the applicant for which he undertakes to file the postal requisites by 13.07.2015. Free copy of this order be given to Mr. C.M. Singh, Ld. ACGSC appearing for the Respondent.


(R.C.MISRA)
MEMBER(A)


(A.K.PATNAIK)
MEMBER(J)

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